

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No. 633/PUN/2020

Rama Mahadeo Sathe Mahila Kalyan
Mandal Trust,
Flat No.9, Building A, Mahaveer Nagar,
Sinhagad Road, Manik Baug,
Hingne Khurd, Pune-411 051.
PAN : AADTR5157J

.....अपीलार्थी / Appellant

बनाम / V/s.

The Commissioner of Income Tax (Exemption)
Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri C.H. Naniwadekar

Revenue by : Shri Deepak Garg

सुनवाई की तारीख / Date of Hearing : 25.06.2021

घोषणा की तारीख / Date of Pronouncement : 25.06.2021

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM:

This appeal preferred by the assessee emanates from the order of the Ld. CIT (Exemption), Pune dated 03.10.2020 passed u/s.80G(5)(vi) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') as per the grounds of appeal on record.

2. In this case, at the very outset, the assessee had filed a letter and the relevant portion of the same reads as follows:

“The window for re-registration of Trusts u/s.12A and re-registration for the purpose of Section 80G has opened and we need to compulsorily apply for the same.

In such situation, we wish to inform you that we do not wish to press the ground of appeal.”

The assessee, therefore, wants to withdraw this appeal.

3. At the time of hearing, the Ld. Counsel for the assessee submitted that they do not want to press the appeal and hence, it may be treated as withdrawn. The Ld. DR did not raise any objection.

4. After hearing the parties, we allow the assessee to withdraw the appeal. Thus, appeal of the assessee is dismissed as withdrawn.

5. In the result, **appeal of the assessee is dismissed as withdrawn.**

Order pronounced on 25th day of June, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 25th June, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT (Exemption), Pune.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “बी” बेंच, पुणे / DR, ITAT, “B” Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
 आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	25.06.2021	Sr.PS/PS
2	Draft placed before author	25.06.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		

11	Date of dispatch of order		
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